

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311
CP-85/ND/2021

IN THE MATTER OF:

M/s. BWI Automotive Technologies Pvt. Ltd. Petitioner/Applicant
Vs.
ROC Respondent

Order under Section 271-272 of the Companies Act, 2013.

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan Advs.
For Respondent :

ORDER

Mr. Ankit Sharma, Ld. Counsel appears for Applicant.

The RoC has filed a report on 03.11.2023 wherein certain observations have been made. The Applicant is directed to file the response to the said observations within one week.

The RoC is directed to furnish a copy of the report to the Ld. Counsel appearing for Applicant within two days.

List the matter **on 02.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)